

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
NAGPUR BENCH, NAGPUR.

CRIMINAL APPLICATION (ABA) NO. 201/2020

Sudarshan S/o Gopal Urjude

-VERSUS-

State of Maharashtra

Office notes, Office Memoranda of
Coram, appearances, Court's orders
or directions and Registrar's orders.

Court's or Judge's Orders

Shri Asif Siddique, Advocate for applicant.

Ms. T. H. Khan, Additional Public Prosecutor for
respondent.

CORAM : VINAY JOSHI, J.

DATE : APRIL 23, 2020.

Heard.

2. Issue notice to the respondent returnable returnable on 05.05.2020. Learned Additional Public Prosecutor waives service of notice for respondent.

3. Though the applicant's name is not specifically mentioned in the FIR, the impugned order discloses that the applicant was present when the incident of cheating took place.

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Moreover, though the anticipatory bail was rejected on 15.01.2020, but till date, it was not challenged.

4. I do not find any reason to grant any interim protection.

JUDGE

Gohane.